

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O. A. NO. 2552/89

New Delhi this the 17th day of May, 1994

HON'BLE MR. S. R. ADIGE, MEMBER (A)

Prithi Pal Singh S/O Balwant Singh,
Head Clerk, Estate Branch,
D.R.M.'s Office,
New Delhi.

... Applicant

None for the Applicant

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House, New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

... Respondents

By Advocate Shri B. K. Aggarwal

O R D E R (ORAL)

In this O.A., the applicant, Shri Prithi Pal Singh, has prayed for a direction to the respondents to allow him to serve the Government till he attains the age of 58 years as per his correct date of birth, that is, 18.1.1934.

2. It appears that on 16.1.1990, an interim order was issued directing the respondents not to retire the applicant on superannuation on the basis of his date of birth being 18.1.1932, till further orders.
3. Shri Aggarwal, learned counsel for the respondents, states that this application has now become infructuous, because even on the basis of the applicant's claim

that his correct date of birth is 18.1.1934, he would have retired on attaining the age of 58 years on 31.1.1992.

3. Under these circumstances, this application is dismissed as infructuous. No costs.

Antonio
(S. R. Adige)
Member (A)

/ as/